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O.A. No. 1206/91

17.12.91

In this O.A. the applicant has prayed for the reliefs of a direction to Respondent No. 3 to refix his pay and the date of the increment in the IAS pay scale as applicable from time to time from 1.1.72 to 1.10.76. Also, he has prayed for a direction to Respondent No. 2 to refix his pay and the date of increment from 1.10.76 to 30.6.87 when the applicant retired from service on superannuation. He also prayed for a direction to Respondent No. 2 to pay the applicant all his arrears of pay and allowances on refixation of pay with an interest of 12% from 1.5.91.

2. Respondent No.1 against whom no relief has been prayed for is represented by Shri M.L. Verma.

3. On 4.10.92, a Bench of this Tribunal directed the respondents to ensure that payment of the amounts due to the applicant be made within a period of 8 weeks from that date. The applicant contended that he has received all the dues except interest as prayed for in the O.A. This prayer for interest is not opposed by Respondent Nos. 2 and 3 as none is present on their behalf. We, therefore, direct Respondent Nos. 2 and 3 to pay interest at the rate of 12% p.a. from 1.5.91 till the date of the payment after refixing his pay and the date of increment of the applicant from 1.1.72 to 30.6.87, i.e., the date of his retirement. This amount shall be paid to the applicant within a period of three months from the date of receipt of a copy of this order.

4. This O.A. is, therefore, finally disposed of in the terms indicated hereinabove.

5. The applicant has also prayed for the costs of this O.A. The applicant has argued himself and chosen to file the O.A. at Delhi. On enquiry, it was disclosed that he resides at Delhi itself. In such a situation, he will bear the cost of the O.A. himself.


(I.K. RASGOTRA)

MEMBER (A) 18/12/91


(RAM PAL SINGH)

VICE-CHAIRMAN (J)